

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 2**  
**(IB)-911(PB)/2020**

**IN THE MATTER OF:**

Sanjib Kumar Dey & Ors.

.... Applicant/petitioner

Vs.

Concept Capital Infra Projects Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 11.09.2020**

**Coram:**

**SHRI B.S.V. PRAKASH KUMAR**

**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner(s):-

Mr. Srijan Sinha, Mr. Himanshu  
Chaubey, Advs.

**ORDER**

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent.

Reply as well as written submission be filed within one week hereof by the respondents.

The applicant is also directed to file written submission on the next date of hearing.

List the matter on 01.10.2020.

- Sd -

**(B.S.V PRAKASH KUMAR)**

**ACTG. PRESIDENT**

- Sd -

**(HEMANT KUMAR SARANGI)**

**MEMBER (TECHNICAL)**